Haryana Government Gazette

EXTRAORDINARY

Published by Authority

© Govt. of Haryana

38-2019/Ext.] CHANDIGARH, TUESDAY, FEBRUARY 26, 2019 (PHALGUNA 7, 1940 SAKA)

HARYANA VIDHAN SABHA SECRETARIAT

Notification

The 26th February, 2019

No. 16-HLA of 2019/20/4130.— The Haryana Municipal Corporation (Amendment) Bill, 2019, is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly :-

Bill No. 16- HLA of 2019.

THE HARYANA MUNICIPAL CORPORATION (AMENDMENT) BILL, 2019

A

BILL

further to amend the Haryana Municipal Corporation Act, 1994.

Be it enacted by the Legislature of the State of Haryana in the Seventieth Year of the Republic of India as follows :-

1. This Act may be called the Haryana Municipal Corporation (Amendment) Act, 2019. Short title.

2. In clause (24) of section 2 of the Haryana Municipal Corporation Act, 1994, after the word "Corporation", the words "and includes the Mayor" shall be added at the end. Amendment of section 2 of Haryana Act 16 of 1994.

STATEMENT OF OBJECTS AND REASONS

1. The Government has already made the provisions to conduct the elections of Mayors in the Municipal Corporations in the State directly by the eligible voters under the supervision, direction and control of the State Election Commission vide notification No. Leg. 33/2018, dated 4th October, 2018 issued by the Law and Legislative Department.
2. As per the provision in Rule-72 of the Haryana Municipal Corporation Election Rules, 1994, "the members present shall be required to vote in the election of Senior Deputy Mayor and Deputy Mayor". Earlier, the Mayor was elected amongst the members of the Corporation, as such he deserved to vote in the meetings of the Corporation.
3. Law and Legislative Department has advised that "though there is no explicit provision in the Haryana Municipal Corporation Act, 1994 which categorically provides for the casting of vote by the Mayor of the Corporation in the election of Senior Deputy Mayor and Deputy Mayor of the Corporation, however, a combined reading of Sub-section (2) and (3) of Section-4 of the said Act, 1994 shows the intent and import of the legislation that a Mayor being a person chosen by direct election similar to the other members of the Corporation."
4. Therefore, to clarify the matter, an amendment is proposed in Sub-section (24) of the Section-2 of the Haryana Municipal Corporation Act, 1994.

KAVITA JAIN,
Urban Local Bodies Minister, Haryana.

Chandigarh:
The 26th February, 2019.

R. K. NANDAL,
Secretary.

[प्राधिकृत अनुवाद]

2019 का विधेयक संख्या 16–एच0एल0ए0

हरियाणा नगर निगम (संशोधन) विधेयक, 2019

हरियाणा नगर निगम अधिनियम, 1994,
को आगे संशोधित करने के लिए
विधेयक

भारत गणराज्य के सत्तरवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :–

1. यह अधिनियम हरियाणा नगर निगम (संशोधन) अधिनियम, 2019, कहा जा सकता है। संक्षिप्त नाम।

2. हरियाणा नगर निगम अधिनियम, 1994 की धारा 2 के खण्ड (24) में, अन्त में, ''सदस्य'' शब्द के बाद, ''तथा इसमें महापौर भी शामिल है'' शब्द जोड़े जाएंगे। 1994 का हरियाणा अधनियम 16 में धारा 2 का संशोधन।

उद्देश्यों एवं कारणों का विवरण

1. सरकार द्वारा नगर निगमों में मेयर का चुनाव सीधे तौर पर योग्य मतदाताओं द्वारा राज्य चुनाव आयोग की देख–रेख, निर्देशन तथा नियन्त्रण में करवाने के लिये विधि एवं विधायी विभाग की अधिसूचना संख्या लेज. 33/2018, दिनांक 04.10.2018 द्वारा प्रावधान किया गया है।

2. हरियाणा नगर निगम निर्वाचन नियमावली, 1994 के नियम–72 में वर्णित प्रावधानों अनुसार वरिष्ठ उप–महापौर व उप–महापौर के चुनाव में उपस्थित सदस्यों द्वारा वोट डाले जाने का प्रावधान है। इससे पूर्व महापौर को निगम के सदस्यों में से चुना जाता था, जो निगम की बैठकों में बतौर सदस्य वोट डालने का अधिकार रखता था।

3. विधि एवं विधायी विभाग द्वारा परामर्श दिया गया है कि ''यद्यपि वरिष्ठ उप–महापौर व उप–महापौर के चुनाव में महापौर द्वारा वोट डाले जाने का कोई स्पष्ट प्रावधान नहीं है, तथापि अधिनियम 1994 की धारा–4 की उप–धारा (2) तथा (3) को संयुक्त रूप पढ़ने पर विधान का उद्देश्य दर्शाता है कि सीधै तौर पर निर्वाचित महापौर निगम के अन्य निर्वाचित सदस्यों के समान है।

4. इसलिये, स्पष्ट प्रावधान करने के लिये हरियाणा नगर निगम अधिनियम, 1994 की धारा–2 की उप–धारा (24) में संशोधन किया जाना है।

कविता जैन,
शहरी स्थानीय निकाय मन्त्री, हरियाणा।

चण्डीगढ़ :
दिनांक 26 फरवरी, 2019.

आर० के० नांदल,
सचिव।

56902—H.V.S.—H.G.P., Chd.